

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 123
(CAA)-100(PB)/2018

IN THE MATTER OF:

NRA Iron & Steel Pvt. Ltd. and
Tremendous Mining & Minerals Pvt. Ltd. with
UNA Power Pvt. Ltd.

.... Applicants

Order under Section 230 -232

Order delivered on 17.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant:
For the OL
For The RD(ND)
For the ITD

Mr. Nubair Alvi, Adv.
Mr. Shubham Pandey, Adv.
Ms. Sonam Sharma, CP
Mr. Divey Kant, Adv. for Ms. Lakshmi Gurung,
Standing Counsel for Income Tax Department

ORDER

The first motion application is still pending in CA(CAA)-67(PB)/2018 and objections have been raised by the RD by stating that investigation in respect of both transferor as well as transferee companies are pending under the Companies Act and SFIO. Accordingly, till the approval of the first motion no second motion application is maintainable and the same is dismissed. The order dated 27.07.2018 admitting the second motion petition is recalled.

—Sd/—

(M.M.KUMAR)
PRESIDENT

—Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)